

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 13/81 HELD ON 10.09.2013.

The Meeting No. 13/81 of Norms Committee-II for the licensing year 2013-14 was held on 10.09.2013 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri S.K.Bhatnagar, Deputy I.A.	MOS
3.	Shri K.K. Funda, Asst. Director	MSME
4.	Shri Gajraj Singh, Sr. D.O.	DHI

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Approved
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:
	Decision: NC decided to ratify the above AA on repeat basis as under:- 1. Import item at Sl No. 1,2,5,6,7: On net to net basis with accountability clause. 2. Import item at Sl No. 3 : As applied for by firm with accountability clause . 3. Import item at Sl No. 4 : As per packing policy The quantity of ABS+PMMA is 1.1 kg per unit of 24" LED TV. R/A may take suitable consequential action accordingly.			
2	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250	Defer Date:22.10.2013

25.05.2011

Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 22.10.2013.

3	Case No.: 1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:22.10.2013
	Decision : NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 22.10.2013.			

4	Case No.: 26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:22.10.2013
	Decision : NC observed that reminders has been sent to MOD to furnish comments. The case stands deferred and to be re-listed on 22.10.2013.			

5	Case No.: 8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:withdraw
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:
	Decision : NC decided to withdraw the case from agenda and the matter will be examined on file.			

6	Case No.: 36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

7	Case No.: 37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:22.10.2013
	Decision : NC observed that comments of TA is still awaited hence decided to send a reminder to DIT to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

8	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:22.10.2013
	Decision : NC observed that comments of TA is still awaited hence decided to send a reminder to TA (DIT) to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

9	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:22.10.2013
	Decision : NC observed that the reply of the firm is incomplete. Hence NC decided to send a letter to firm to give following information as per written comments of MOS dtd . 14.3.2013 as under:- 1. Justification of different description for import & export product e.g. “CRGO Magnetic & CRGO Silicon Electrical”. 2. Justification of wastage of 7%. The case stands deferred and to be re-listed on 22.10.2013.			

10	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:22.10.2013
	Decision NC observed that the reply of the firm is incomplete. Hence NC decided to send a letter to firm to give following information as per written comments of MOS as under:- 1. Justification of different description for import & export product e.g. “CRGO Magnetic & CRGO Silicon Electrical”. 2. Justification of wastage of 7%. The case stands deferred and to be re-listed on 22.10.2013.			

11	Case No.:9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm giving 15 days time to furnish reply. The case stands deferred and to be re-listed on 22.10.2013.			

deferred and to be re-listed on 22.10.2013.

12	Case No.: 39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm giving 15 days time to furnish reply. The case stands deferred and to be re-listed on 22.10.2013.			

13	Case No.: 21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm giving 15 days time to furnish reply. The case stands deferred and to be re-listed on 22.10.2013.			

14

Case No.: 25/17/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Approved
HQ File :01/81/050/00354/AM13/	RLA File :34/24/040/00147/AM13/	Lic.No/Date:3410035104 10.09.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(50)/2012-TSW(B)/195 dated 29.08.2013 as under:-			
Export Product	Net wt./Unit of EP	Import Items	Quantity recommended/Unit of EP
Stator Bar for 209 MW Hydro Generator	35.12 Kg	i. Insulated Copper Strips. ii & iii. Insertion BN 72.9 W x 0.85 THK & Insulation tape.	27.95 Kg with 1% wastage. As applied by the firm.
R/A may take suitable consequential action accordingly.			

15	Case No.: 11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
----	-------------------------------------	---	--	--

	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:22.10.2013
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 22.10.2013.			

16	Case No.:18/17/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00347/AM13/	RLA File :02/24/040/00103/AM13/	Lic.No/Date:0210182610 27.09.2012	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm giving 15 days time to furnish reply. The case stands deferred and to be re-listed on 22.10.2013.			

17	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:22.10.2013
	Decision : NC decided to refer the case with a copy of application to Ministry of Mines. The case stands deferred and to be re-listed on 22.10.2013.			

18	Case No.:8/23/81-ALC2/2012	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Closed
	HQ File :01/81/050/00440/AM13/	RLA File :03/94/040/00598/AM13/	Lic.No/Date:0310713686 29.10.2012	Defer Date:
	Decision : NC observed that hard copy of application has not been received. NC presumed that RA has issued the licence on repeat basis and ratification is not required. The case may be treated as closed.			

19	Case No.:2/26/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00489/AM13/	RLA File :34/24/040/00193/AM13/	Lic.No/Date:3410035539 23.11.2012	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

20	Case No.:1/23/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00433/AM13/	RLA File :13/24/040/00040/AM13/	Lic.No/Date:1310041577 11.12.2012	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.

21	Case No.: 11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

22	Case No.: 17/23/81-ALC2/2012	Party Name:PUNJ LLOYD LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM13/	RLA File :03/95/040/00712/AM13/	Lic.No/Date:0310718100 24.12.2012	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

23	Case No.: 4/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00007/AM14/	RLA File :09/24/040/00438/AM13/	Lic.No/Date:0910054695 04.01.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

24	Case No.: 13/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00016/AM14/	RLA File :09/24/040/00493/AM13/	Lic.No/Date:0910054744 09.01.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

25	Case No.: 30/3/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00033/AM14/	RLA File :09/24/040/00489/AM13/	Lic.No/Date:0910054778 15.01.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

26	Case No.:12/23/81-ALC2/2012	Party Name:VIOWN METTUBE PVT.LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Approved
	HQ File :01/81/050/00444/AM13/	RLA File :05/24/040/00400/AM13/	Lic.No/Date:0510344101 24.01.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/26 dated 10/09/2013 as under:- Advance Authorization is ratified as per SION at Sl. No.C-1176 for Engineering products. R/A may take suitable consequential action accordingly.			

27	Case No.:3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	Defer Date:22.10.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 22.10.2013.			

28	Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

29	Case No.:14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

30	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	Defer Date:22.10.2013

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.

31	Case No.: 37/3/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00040/AM14/	RLA File :03/94/040/00925/AM13/	Lic.No/Date:0310722212 29.01.2013	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

32	Case No.: 42/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00045/AM14/	RLA File :03/94/040/00839/AM13/	Lic.No/Date:0310722487 31.01.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

33	Case No.: 11/3/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00014/AM14/	RLA File :31/83/040/00189/AM13/	Lic.No/Date:3110056987 04.02.2013	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

34	Case No.: 34/3/81-ALC2/2013	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00037/AM14/	RLA File :22/24/040/00062/AM13/	Lic.No/Date:2210013623 04.02.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

35	Case No.: 9/3/81-ALC2/2013	Party Name:S S ENTERPRISES	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00012/AM14/	RLA File :31/83/040/00185/AM13/	Lic.No/Date:3110057085 12.02.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

on 22.10.2013.

36	Case No.:40/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00043/AM14/	RLA File :03/95/040/00908/AM13/	Lic.No/Date:0310724025 13.02.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

37	Case No.:41/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM14/	RLA File :03/95/040/00904/AM13/	Lic.No/Date:0310724019 13.02.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

38	Case No.:39/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00042/AM14/	RLA File :03/95/040/00909/AM13/	Lic.No/Date:0310724128 14.02.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply . The case stands deferred and to be re-listed on 22.10.2013.			

39	Case No.:6/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM14/	RLA File :04/24/040/00222/AM13/	Lic.No/Date:0410143363 15.02.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply to deficiency letter dtd 11.6.13 of DHI . The case stands deferred and to be re-listed on 22.10.2013.			

40	Case No.:7/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00010/AM14/	RLA File :04/24/040/00223/AM13/	Lic.No/Date:0410143361 15.02.2013	Defer Date:22.10.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.

41	Case No.: 46/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00049/AM14/	RLA File :03/94/040/00767/AM13/	Lic.No/Date:0310724299 15.02.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

42	Case No.: 43/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00046/AM14/	RLA File :03/95/040/00653/AM13/	Lic.No/Date:0310724622 19.02.2013	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

43	Case No.: 44/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00047/AM14/	RLA File :03/95/040/00654/AM13/	Lic.No/Date:0310724619 19.02.2013	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

44	Case No.: 8/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00011/AM14/	RLA File :04/24/040/00211/AM13/	Lic.No/Date:0410143567 22.02.2013	Defer Date:22.10.2013
	Decision : NC decided to send a reminder to firm to submit the information asked by C&PC vide Letter. No. 46011/21/2010-PC-II dated 30.09.2013 (Copy enclosed). The case stands deferred and to be relisted on 22.10.2013.			

45	Case No.: 31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date:22.10.2013

Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 22.10.2013.

46	Case No.: 14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:22.10.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 22.10.2013.			

47	Case No.: 5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

48	Case No.: 17/3/81-ALC2/2013	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM14/	RLA File :05/23/040/00470/AM13/	Lic.No/Date:0510347747 28.02.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

49	Case No.: 18/3/81-ALC2/2013	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Approved
	HQ File :01/81/050/00021/AM14/	RLA File :05/24/040/00336/AM13/	Lic.No/Date:0510348068 04.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/49 dated 10/09/2013 as under:- Words “ Relevant” may be prefixed and Words “Thickness 0.438" " may be suffixed with the description of import item at Sl. No 1 and its quantity may be allowed as 2497.4 MT as 1.05 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

50	Case No.: 1/26/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Closed
----	------------------------------------	---------------------------------	--	----------------------

HQ File :01/81/050/00488/AM13/	RLA File :08/24/040/00419/AM13/	Lic.No/Date:0810119075 06.03.2013	Defer Date:
Decision : NC presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

51	Case No.:35/3/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00038/AM14/	RLA File :13/24/040/00052/AM13/	Lic.No/Date:1310042368 07.03.2013	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

52	Case No.:24/3/81-ALC2/2013	Party Name:N .R. D.COLLECTION	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00027/AM14/	RLA File :29/24/040/00008/AM13/	Lic.No/Date:2910020446 11.03.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

53	Case No.:51/3/81-ALC2/2013	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00054/AM14/	RLA File :03/95/040/00851/AM13/	Lic.No/Date:0310727698 11.03.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

54	Case No.:22/3/81-ALC2/2013	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00025/AM14/	RLA File :29/21/040/00011/AM13/	Lic.No/Date:2910020475 13.03.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

55	Case No.:4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HO File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571	Defer Date:22.10.2013

		18.03.2013	
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

56	Case No.: 2/3/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00005/AM14/	RLA File :13/24/040/00001/AM14/	Lic.No/Date:1310042764 16.04.2013	Defer Date:22.10.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.			

57	Case No.: 12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date:22.10.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/57 dated10/09/2013 as under:- 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1, 2 & 3. 3. Specific use of import item at Sl. No. 5 in the export product. 4. Detailed calculations/basis for the quantity of import item at Sl. No. 4 & 5. The case stands deferred and to be relisted on 22.10.2013.			

58	Case No.: 52/3/81-ALC2/2013	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Approved
	HQ File :01/81/050/00055/AM14/	RLA File :07/24/040/00544/AM13/	Lic.No/Date:0710095111 30.04.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/49 dated10/09/2013 as under:- 1. Quantity of import item at Sl. No.1 is allowed as applied for i.e. 1471Kgs. inclusive of a wastage of 8.6 %. 2. Quantity of import item at Sl. No.2 is allowed as 669.8Kgs. inclusive of a wastage of 10%. R/A may take suitable consequential action accordingly.			

	Case No.: 7/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
--	------------------------------------	--	--	--

59	HQ File :01/81/050/00149/AM14/	RLA File :31/83/040/00036/AM14/	Lic.No/Date:3110058684 10.06.2013	Defer Date:22.10.2013
Decision : NC observed that application of the firm is being forwarded to DHI. The case stands deferred and to be re-listed on 22.10.2013.				

60	Case No.: 11/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00153/AM14/	RLA File :03/95/040/00040/AM14/	Lic.No/Date:0310737132 10.06.2013	Defer Date:22.10.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/60 dated10/09/2013 as under:- 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be relisted on 22.10.2013.			

61	Case No.: 12/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00154/AM14/	RLA File :03/95/040/00041/AM14/	Lic.No/Date:0310737135 10.06.2013	Defer Date:22.10.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/61 dated10/09/2013 as under:- 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be relisted on 22.10.2013.			

62	Case No.: 5/10/81-ALC2/2013	Party Name:KALPANA INTERNATIONAL	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00147/AM14/	RLA File :06/24/040/00010/AM14/	Lic.No/Date:0610032562 17.06.2013	Defer Date:22.10.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/62 dated10/09/2013 as under:-			

1. Details of manufacturing operations on import items.
2. Difference in export and import items
3. Net weight of other inputs in export products, imported or indigenous, if any.
4. Wastage claimed on import items. If any.

The case stands deferred and to be relisted on 22.10.2013.

63	Case No.:1/10/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00143/AM14/	RLA File :04/24/040/00054/AM14/	Lic.No/Date:0410147290 19.06.2013	Defer Date:22.10.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(39)/2013/TSW(B)/187 dated 23.8.2013 as under:- i. Some import items listed in authorisation are mentioned as domestic inputs in the application. It may be clarified. ii. Rating in MW of the equipment where the export products are used. iii. Whether any AA earlier approved for the same export product. iv. Information as per Sl No. 3,4,5 &11 of SDL for each export product separately. The case stands deferred and to be relisted on 22.10.2013.			

64	Case No.:2/10/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00144/AM14/	RLA File :04/24/040/00055/AM14/	Lic.No/Date:0410147291 19.06.2013	Defer Date:22.10.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(39)/2013/TSW(B)/178 dated 23.8.2013 as under:- i. Some import items listed in authorisation are mentioned as domestic inputs in the application. It may be clarified. ii. Rating in MW of the equipment where the export products are used. iii. Whether any AA earlier approved for the same export product. iv. Information as per Sl No. 3,4,5 &11 of SDL for each export product separately. The case stands deferred and to be relisted on 22.10.2013.			

65	Case No.:9/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status:Approved
	HQ File :01/81/050/00151/AM14/	RLA File :31/83/040/00049/AM14/	Lic.No/Date:3110059031 20.06.2013	Defer Date:

Decision : NC decided to ratify the norms of above authorisation as per written comments of MOS vide U.O. No. 2(12)/2013-TW dated 09/09/2013 as under:-

1. The import of Cold rolled non grain oriented (CRNO) Silicon Electrical Steel of relevant grade is allowed as 1.015 kg/kg content in export product subject to the condition that width of imported coils is more than the respective width of export products. As coils cannot be made from sheets, import of sheets, as applied is not allowed.

R/A may take suitable consequential action accordingly.

66	Case No.: 8/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00150/AM14/	RLA File :31/83/040/00048/AM14/	Lic.No/Date:3110059115 27.06.2013	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

67	Case No.: 10/10/81-ALC2/2013	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

68	Case No.: 4/10/81-ALC2/2013	Party Name:SAGE METALS LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Approved
	HQ File :01/81/050/00146/AM14/	RLA File :05/24/040/00100/AM14/	Lic.No/Date:0510358598 03.07.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/68 dated 10/09/2013 as under:- 1. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity is allowed as 22000 Kgs. as 1.10 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			

69	Case No.: 3/10/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Closed
	HQ File :01/81/050/00145/AM14/	RLA File :08/24/040/00158/AM14/	Lic.No/Date:0810122792 15.07.2013	Defer Date:

Decision : NC presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.

70	Case No.: 6/10/81-ALC2/2013	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00148/AM14/	RLA File :07/24/040/00102/AM14/	Lic.No/Date:0710096988 23.07.2013	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

71	Case No.: 1/13/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2013 10.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00204/AM14/	RLA File :34/24/040/00101/AM14/	Lic.No/Date:3410037744 27.08.2013	Defer Date:22.10.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.10.2013.			

Offline Agenda 10.09.2013

Sl. No. 130

Case No. AR-91	M/s Shiva Utensils Industries (P) Ltd.
Meeting No. 13/81	F. No. 01/81/050/00323/AM13/DES-II
Dated: 10.09.2013	Advance Licence No. 0510336515 dated 04.10.2012
	RLA File No. 05/24/040/00242/AM13

Decision:- The firm appeared for Personal Hearing on 17.07.2013. They showed sample of unfinished/ unpolished item and the finished product. NC noted that the firm is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since, polishing is a manufacturing activity. NC decided to approve the case on net to net basis.

R/A may take suitable consequential action accordingly.

Sl. No. 131

Case No. AR-8	M/s Narayan Powertech Pvt. Ltd.
Meeting No. 13/81	F. No. 01/81/050/00241/AM06/DES-II
Dated: 10.09.2013	Advance Licence No. 3410015084 dated 29.12.2005
	RLA File No. 34/24/040/00200/AM06

Decision:- NC decided to modify the norms of above authorisation as under:-

1. The import item CRGO wound core is allowed on net to net basis.

For rest of item decision of NC in M.N. 12/80 dated 20.06.2006 stands.

R/A may take suitable consequential action accordingly.

Sl. No. 132

Case No. AR-	M/s Raychem RPG (P) Ltd., Mumbai
Meeting No. 13/81	F. No. 01/81/171/060/AM13 /DES-II
Dated:- 10.09.2013	Request of M/s Raychem RPG (P) Ltd., Mumbai for modification of IO Norms in respect of AA No. 0310591749 dated 09.09.2010.

Decision:- NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/62 dated 10/09/2013 as under:-

1. Information in respect of Sl. No. 3, 4, 11 & 11A of Standard Deficiency Format, separately for each buckle.

The case stands deferred and to be relisted on 22.10.2013.

Sl. No. 133

Case No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 13/81	F. No. 01/81/050/00175/AM11/DES-II
Dated:- 10.09.2013	Advance Licence No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision:- NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 320(282)2011-ME dated 22/08/2013 as under:-

1. Provide details like size, drawing, specification of parts to be made from aluminium sheet of thickness 1mm/2mm and justification of 40 % wastage.

The case stands deferred and to be relisted on 22.10.2013.

Sl. No. 134

Case No. AR-83	M/s Global Instruments Maintenance Services.
Meeting No. 13/81	F. No. 01/81/050/00347/AM12/DES-II
Dated:- 10.09.2013	Advance Licence No. 3110051792 dated 18.12.2011

Decision:- NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 22.10.2013.

Sl. No. 135

Case No. AR-98	M/s Dynatch Furnaces Pvt. Ltd.
Meeting No. 13/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 10.09.2013	Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision:- NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.

Sl. No. 136

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 13/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 10.09.2013	Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision:- NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 22.10.2013.

Sl. No. 137

Case No. AR-02	M/s Halvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 13/81	F. No. 01/87/050/00634/AM07/DES-II 01/87/050/01346/AM06/DES-II 01/87/050/00355/AM06/DES-II
Dated:- 10.09.2013	Advance Licence No. 3110026900 dated 16.10.2006 3110023827 dated 08.02.2006 3110020969 dated 28.06.2005

Decision:- NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 22.10.2013.

Sl. No. 138 **PH Case**

Case No. AR-100	M/s Associated Cables Pvt. Limited.
Meeting No. 13/81	F. No. 01/81/050/00132/AM10/DES-II
Dated:- 10.09.2013	Advance Licence No. 0310530966 dated 28.07.2009
	RLA F. No. 03/94/040/00330/AM10

Decision:- The representative of the firm appeared for personal hearing before NC. NC decided to give 15 days time to firm to produce corroborative evidence that exported cables are made from copper that has been imported under AA . The case stands deferred and to be re-listed on 22.10.2013.

SL. No. 139 **PH Case**

Case No. AR-90	M/s Gebauer & Giller Cables & Wiring Systems.
Meeting No. 13/81	F. No. 01/81/050/00050/AM13/DES-II

Dated:- 10.09.2013	Advance Licence No. 0710086632 dated 28.02.2012 & 0710087011 dated 15.03.2012
	RLA F. No. 07/24/040/00516/AM12

Decision:- The representatives of the firm appeared for personal hearing before NC. They informed that their export product namely, "Tin-Lead coated Copper Flat Wire for PV Modules" which is used in Solar Power industry is an import substitution item and is not manufactured by any other firm in India. For manufacture of this item, they import copper flat wire strips in spools and coating materials namely, Tin & Lead are procured indigenously. Manufacturing process involves Annealing, Tinning, cooling and testing of copper flat wire. Firm's representatives explained the manufacturing process in details and also informed that coating thickness is few microns only and uniform coating thickness is required to be maintained which is very difficult operation. For this purpose, initially a lot of copper wire strip is wasted before required coating thickness is achieved. According to them, the actual wastage varies for 6 % to 44 % from case to case basis and weighted average of the actual wastage is 17.8 % . They therefore stated that wastage of 1 % granted to them is not adequate and requested for grant of waste of 17.8%. Firm also informed that they are selling the copper scrap in the local market on payment of applicable excise duty at Rs 390/- per Kgs.

It was informed to firm's representative as they are selling copper wire scrap generated from duty free copper wire, they are liable to pay applicable import duties on copper wire scrap and according recovery from scrap (which is about 50 % in their case) will be applicable in their case.

Committee deliberated on the issue and keeping in view the sophisticated nature of coating operation and recovery from copper scrap, decided to modify norms for the Copper Flat Wire as 1.05 Kgs./Kg. content in the export product in both the advance authorizations.

R/A may take suitable consequential action accordingly.

-

Sl. No. 140 PH Case

Case No. AR-104	M/s Welspun Corp Ltd.
Meeting No. 13/81	F. No. 01/81/050/00226/AM11/DES-II
Dated:- 10.09.2013	Advance Licence No. 3410026419 dated 19.02.2010
	RLA F. No. 03/94/040/00199/AM10

Decision:- Firm's representative appeared for the Personal Hearing. He informed that the actual import of Steel Coils/Plates against the above mentioned Advance Authorization was made prior to ratification of Advance Authorization and therefore, they are not in a position to comply with the condition at this stage that the Steel Coils/Plates should be of same thickness as contained in the coated pipes exported against this Advance Authorization. According to them they had taken several AAs for the same product with different specifications and exported the items. Hence it is difficult to indicate against which AA the inputs have been utilised. Firm also informed the following points

- (i) The export of pipes has been completed with the same grade of steel Coils /Plates imported under this Advance Authorisation i.e. API grade.
- (ii) All exports and imports have been completed and this is required only for the purpose of redemption of the Advance Authorisation.
- (iii) There is no change in the quantity of import item as already ratified by the Norms Committee.
- (iv) There is no revenue loss to the Government as there is no difference in import duties.
- (v) Steel Plates/Coils have been used for the manufacture & export of pipes only against their various Advance Authorizations.

Committee deliberated on the issue and advised the firm to submit a statement of exports and imports, thickness wise, against various advance authorizations under consideration for further examination of their request.

under consideration for further examination of their request.

The case stands deferred and to be re-listed on 22.10.2013.

Sl. No. 141 **PH Case**

Case No. AR-77	M/s Emerson Process Management (India) P. Ltd.
Meeting No. 13/81	F. No. 01/81/050/00228/AM10/DES-II
Dated:- 10.09.2013	Advance Licence No. 1810002271 dated 27.06.2008
	RLA F. No. 18/24/040/00001/AM09
Subject:-	Request for accepting CEC in respect of deemed export supply on Net to Net basis against their three Advance Authorisation nos. (i) 031.446118 dt. 12.10.2007 (ii) 0310423017 dt. 14.03.2007 and (iii) 0310464168 dt. 13.03.2008 M/s Emerson Process Management (India) P. Ltd

Decision:- The representatives of the firm appeared for personal hearing before NC. He informed the committee that they have made deemed export of “Distributed Control Systems” against the three Advance Authorizations to the EPCG Licence holders for which they had imported components on net to net basis. According to firm’s representative, in physical export they mention the list of components used in the export products as there is provision in the customs software where they can declare the inputs used in the export product. However, in deemed export, there is no such provision either in ARE-1 or in the statement of exports. Firm also confirmed that all the items imported by them against the above-mentioned three Advance Authorizations have been actually used in the manufacture of “Distributed Control Systems” supplied agents EPCG Licence. Firm also submitted the following supporting documents in support of their claim:

1. Chartered Engineer certificate certifying the use of components on net to net basis.
2. Certificate for Project authority confirming the use of components in “Distributed Control Systems” supplied to them
NC decided that since it is not a case of fixation of norms, PC-4 may take a view on the matter.

Sl. No. 142

Case No. AR-9	M/s Raychem RPG (P) Ltd., Mumbai
Meeting No. 13/81	F. No. 01/81/162/456/AM13 /DES-II
Dated:- 10.09.2013	Request of M/s Raychem RPG (P) Ltd., Mumbai for modification

Dated:- 10.09.2013	REQUEST OF M/S Raychem RFO (P) Ltd., Mumbai for modification of IO Norms in respect of Annual AA No. 0310622958 dated 23.03.2011.
--------------------	---

Decision:- NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/9-A/R dated 10/09/2013 as under:-

Export product			Import item		
Sl. No.	Description of export product	Qty	Sl. No.	Description of import item	Quantity of import item (Per Unit)
1	Surge Arrester DA	1 No.	1	Fibre Glass fabric	1.10 Meter/Meter content in the Export Product
			2	Resin Elastomer	1.20 Kg./Kg. content in the Export Product
			3	Zinc Oxide Blocks	Net to Net basis
2	Surge Arrester HSR	1 No.	1	Fibre Glass fabric	1.10 Meter/Meter content in the Export Product
			2	Adhesives	Within 2 % of FOB value of exports
			3	Silopren LSR Colour	
			4	Silopren LSR Electro	1.20 Kgs./Kg. content in the Export Product
			5	Zinc Oxide Blocks	Net to Net basis
3	Surge Arrester OCP 32 4R	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Resin Elastomer	1.20 Kg./Kg. content in the Export Product
			3	Zinc Oxide Blocks	Net to Net basis
4	Surge Arrester OCP 44 4R	1 No.	1	Fibre Glass Rods	Net to Net basis

	OCP 41 4R	1 No.	2	Resin Elastomer	1.20 Kg./Kg. content in the Export Product
			3	Zinc Oxide Blocks	Net to Net basis
5	Surge Arrester OCP 41 8R	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Resin Elastomer	1.20 Kg./Kg. content in the Export Product
			3	Zinc Oxide Blocks	Net to Net basis
6	Surge Arrester HDA 4R	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Resin EVA Based	1.20 Kg./Kg. content in the Export Product
			3	Zinc Oxide Blocks	Net to Net basis
7	Surge Arrester HDA 8R	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Resin EVA Based	1.20 Kg./Kg. content in the Export Product
			3	Zinc Oxide Blocks	Net to Net basis
8	Insulator 200 S	1 No.	1	Resin(Coating Compound)	1.20 Kg./Kg. content in the Export Product
			2	Resin EVA Based	1.20 Kg./Kg. content in the Export Product
			3	Plastic Bag	As per packing Policy
9	Insulator HVCE	1 No.			Within 2 % of FOB value of exports
			1	Adhesive	1.20 Kg./Kg. content in the

			2	Resin EVA Based	Free Packing Cement in the Export Product
			3	Plastic Bag	As per packing Policy

8

Insulator
200 S

8

Insulator
200 S

8

Insulator
200 S

Insulator
200 S

Insulator
200 S

10	Insulator MIP	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Resin EVA Based	1.20 Kg./Kg. content in the Export Product
11	Insulator EPBI	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Forgings & Castings	Net to Net basis with accountability clause
			3	Resin EVA Based	1.20 Kg./Kg. content in the Export Product

12	Insulator PLI	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Forgings & Castings	Net to Net basis with accountability clause
			3	Resin EVA Based	1.20 Kg./Kg. content in the Export Product
13	Insulator PRI	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Forgings & Castings	Net to Net basis with accountability clause
			3	Resin EVA Based	1.20 Kg./Kg. content in the Export Product
14	Insulator PSI	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Forgings & Castings	Net to Net basis with accountability clause
			3	Resin EVA Based	1.20 Kg./Kg. content in the Export Product

8

Insulator
200 S

8

Insulator
200 S

8

Insulator
200 S

15	Insulator RAP		1	Fibre Glass Rods	Net to Net basis
					Net to Net basis with

		1 NO.	2	Forgings & Castings	accountability clause
			3	Resin EVA Based	1.20 Kg./Kg. content in the Export Product
16	Insulator RLP	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Forgings & Castings	Net to Net basis with accountability clause
			3	Resin EVA Based	1.20 Kg./Kg. content in the Export Product
17	Insulator RRA	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Forgings & Castings	Net to Net basis with accountability clause
			3	Resin EVA Based	1.20 Kg./Kg. content in the Export Product
18	Insulator RST	1 No.	1	Fibre Glass Rods	Net to Net basis
			2	Forgings & Castings	Net to Net basis with accountability clause
			3	Resin EVA Based	1.20 Kg./Kg. content in the Export Product

R/A may take suitable consequential action accordingly.

Sl. No. 143

Case No. AR-10	M/s Rajhans Impex (P) Ltd., Jamnagar
Meeting No. 13/81	F. No. 01/81/162/099/AM14 /DES-II
Dated:- 10.09.2013	Fixation of Adhoc norms in respect of Advance Authorization No. 2410032433 dated 21.06.2011 issued to M/s Rajhans Impex (P) Ltd., Jamnagar

Decision:- NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/9-A/R dated 10/09/2013 as under:-

1. Quantity of import item may be allowed as 20088 Kgs. inclusive of 8 % wastage as per SION C-1167.

R/A may take suitable consequential action accordingly.

Part-C-Deferred

Sl. No. 22

Case No. C-21	M/s Recareo India (P) Ltd., Bangalore
Meeting No. 13/81	F. No. 01/81/162/00199/AM13/DES-II
Dated: 10.09.2013	Development Commissioner (SCEZ) Bangalore, forward the application of M/s Recareo India (P) Ltd., Bangalore for fixation of Adhoc wastage Norms for disposal of scrap/ wastage.

Decision:- NC decided to defer the case to discuss in next NC meeting. The case stands deferred and to be re-listed on 22.10.2013.

Sl. No. 23

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 13/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 10.09.2013	Request for fixation of SION of 1005 EOU unit.

Decision:- NC decided to defer the case for next meeting scheduled to be held on 22.10.2013

Sl. No. 24

Case No. C-7	M/s UM Cables Ltd., Mumbai
Meeting No. 13/81	F. No. 01/81/162/100/AM14/DES-II
Dated:- 10.09.2013	Advance Licence No. 0310719385 dated 04.01.2013
	RLA F. No. 03/95/040/00720/AM13

Decision:- NC decided to refer the case with a copy of application to DIT. The case stands deferred and to be re-listed on 22.10.2013.

Sl. No. 25

Case No. C-8	M/s Leitner Shriram Manufacturing Ltd.
Meeting No. 13/81	F. No. 01/81/050/471/AM12/DES-II
Dated:- 10.09.2013	Request of M/s Leitner Shriram Manufacturing Ltd. for fixation of IO Norms in respect of AA No. 0410128803 dated 30.09.2011.

Decision:- NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 22.10.2013.

Sl. No. 26

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 13/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 10.09.2013	Request for fixation of wastage norms by 100% EOU unit.

Decision:- NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(221)/2011-ME dated 19/02/2013 as under:-

1. Process of mfg export product.
2. Details size and write up about Export Product.
3. Details of scrap, and rejection etc separately.
4. Write up on Plates/ Bulb flats.

The case stands deferred and to be relisted on 22.10.2013.

Sl. No. 27

Case No. C-13	M/s Uniflex Cables Ltd.
Meeting No. 13/81	F. No. 01/94/180/373/AM10/PRC/DES-II
Dated:- 10.09.2013	Clarification regarding chang in export product form jelly Cables to Power Cables in r/o AA No. 0310231177 dated 16.10.2003 and 0310240217 dated 18.12.2003.

Decision:- NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 22.10.2013.

Sl. No. 28

Case No. C-14	M/s Nova International. Jamnagar.
Meeting No. 13/81	F. No. 01/81/162/529/AM13 /DES-II
Dated:- 10.09.2013	Fixation of input-output norms for manufacturing and export of (i) Brass articles, components, parts and accessories made out of brass rods/bras/ sections/profiles- M/s Nova International. Jamnagar

Decision:- NC decided to fix the wastage norms of above unit as per written comments of DIPP vide U.O. No. 12/52/2013-TSW/C-10 dated 10/09/2013 as under:-

As per team report already accepted by the NC for a number of EOUs in Jamnagar area for manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc, following wastage norms may be fixed for this EOU also in terms of para 6.8(a) of Foreign Trade Policy for the manufacture of following brass

& Steel, Plastic/rubber etc., following wastage norms may be fixed for this EOU also in terms of para 6.8(e) of Foreign Trade Policy for the manufacture of following brass items:

1. For Machined articles/Components/parts/accessories made out of brass rods/ bars/solid sections/solid profiles

A. Wastage during Segregation:

Description	Quantity	Description	Quantity
Segregated/processed mixed brass scrap	1 MT	Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc.	As per actual subject to a maximum of 1.50 MT

B. Wastage norms for the manufacture of machined articles/ components/parts/accessories made out of brass rods/bars/solid sections/solid profiles

Export Item		Input Item	
Description	Quantity	Description	Quantity
Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles	1 MT	Segregated/processed mixed brass scrap	1.26MT

It is also be clarified to Development Commissioner, Kandla SEZ that the above wastage norms are applicable for the manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc. and not applicable for the manufacture of brass items from pure brass scrap like Honey.

DC, KSEZ may take suitable consequential action accordingly.
